

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF RASIKLAL
SANKALCHAND JEWELLERS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Rasiklal Sankalchand Jewellers Private Limited
2.	Date of incorporation of corporate debtor	28 th March, 2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36900MH2000PTC125362
5.	Address of the registered office and principal office (if any) of corporate debtor	Show Room, Grd Floor, Skyline Status, Opp. Pooja Hotel, M. G. Road, Ghatkopar East Mumbai Mumbai City MH 400077 IN
6.	Date of closure of Insolvency Resolution Process	21 st February, 2023
7.	Liquidation commencement date of corporate debtor	21 st February, 2023. Date of receipt of order by Insolvency Professional acting as Liquidator (Hon'ble NCLT order dated 17 th February, 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Gajesh Labhchand Jain IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019-2020/12588
9.	Address and e-mail of the liquidator, as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai -400053 Email: gajeshjain@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai -400053. Email: liquidation.rasiklal@gmail.com
11.	Last date for submission of claims	23 rd March, 2023

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Rasiklal Sankalchand Jewellers Private Limited on 17th February, 2023 [Date of receipt of order by Insolvency Professional acting as Liquidator is 21st February, 2023].

The stakeholders of Rasiklal Sankalchand Jewellers Private Limited are hereby called upon to submit their claims with proof on or before 23rd March, 2023, to the liquidator at the address mentioned against item No.10.

G. Jain



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 23rd February, 2023

Place: Mumbai

Gajesh Jain



Gajesh Labhchand Jain

Liquidator of Rasiklal Sankalchand Jewellers Private Limited
IBBI Regn No.: IBB/PA-001/IP-P-01697/2019 -2020/12588

● REACHES OUT TO STAKEHOLDERS

PM seeks renewable energy investments

FE BUREAU
New Delhi, February 23

HIGHLIGHTING THAT THE Union Budget will play an important role in establishing India as a lead player in the global green energy market, Prime Minister Narendra Modi on Thursday invited stakeholders associated with the energy world to invest in the country.

"Today the world is diversifying its renewable energy supply chains. Keeping this in mind, India has given every green investor the best opportunity in this year's budget to invest in this sector. It will also be very advantageous for the start-ups in this sector," the PM said in his first post-Budget webinar.

Green growth is one of the seven key themes of the Union Budget 2023-24 as India looks to have net zero carbon emissions by 2070, with various schemes and allocations announced for green hydrogen mission, energy transition and energystorage projects. The PM further noted that investors should not miss the opportunity of setting up ethanol plants in every corner of the country. "The potential of solar, wind and biogas in India is not less than any gold mine or oil field for our private sector," he said, adding that India can take the lead in the world in green energy technol-



Prime Minister Narendra Modi addresses a post-Budget webinar via video conferencing on Thursday

ogy. Apart from increasing green jobs in the country, it will also help a lot in global good, he said.

Sectors like battery storage and water based transport would have huge investment potential. Noting that India has to increase its battery storage capacity to 125 GigaWatt hours in the next six to seven years, the PM said there will be many new opportunities for investors in the wake of this massive goal.

The development of waterways will also bring many

investment opportunities, he said, pointing out that at present, only 5% of the country's cargo is transported through the coastal route and only 2% is transported through inland waterways.

The webinar on Thursday was the first in a series of 12 post-Budget webinars to be addressed by the PM till March 11. The next webinar, to be held on Friday (February 24), will be on the theme of agriculture and cooperatives.

CBDT tightens audit reporting norms for charitable trusts

SURABHI
New Delhi, February 23

INCOME TAX AUTHORITIES have tightened reporting norms for charitable trusts, with more information required in the audit reports and more responsibility on the auditor.

The Central Board of Direct Taxes (CBDT) has notified changes in audit reports for charitable trusts. The audit report will be in Form 10B with details on income exceeding ₹5 crore, any foreign contributions as well as any income from outside the country in the previous year.

The report now requires the auditor to certify information that was previously only limited to reporting in the income tax return. Further, various standard reporting clauses applicable to other assesseees under tax audit regime have now been made part of the Form 10B auditor's report.

Vikram Pratap Singh, partner-audit & assurance, Nangia & Co, said the new reporting



The audit report will be in Form 10B with details on income exceeding ₹5 crore, any foreign contributions, as well as any income from outside the country in the previous year

requirements cast a much larger obligation on the auditor who is now required to report on the objects and operations of the institution, including detailed reporting on contributions, application of income, taxability under Section 115BBI of

the ITA, 1961, capital asset transfers, transactions with specified persons and violations.

"The amendments are directed to regulate and monitor these institutions and organisations to ensure fulfilment of objectives and adherence to law and shall result in

the auditee being subject to a much wider review and scrutiny by the regulators," he noted.

Under current laws, income of a charitable and religious trust is exempt from tax subject to certain conditions. But with concerns over misuse of these benefits, the income tax department has been keeping a close watch on charitable trusts and has, over the years, significantly tightened provisions to ensure that only genuine trusts and activities enjoy the exemption.

To this end, the Union Budget 2023-24 has also announced a number of changes in tax treatment of charitable trusts.

It has proposed to levy exit tax when the trust gets merged with a non-charitable organisation but with dissimilar object, or does not transfer the asset to another charitable trust.

Further, it has also proposed to consider only 85% of the eligible donations made by a trust or institution to another trust or institution as application of such donation for charitable or religious purposes.

Haryana promises 65K new govt jobs

PRESS TRUST OF INDIA
Chandigarh, February 23

HARYANA UNVEILED ITS 2023-24 budget on Thursday, hoping to woo young people with a promise of 65,000 new government jobs, a venture capital fund to encourage new businesses and an incentive for girls to study at technical institutes.

At ₹8,316 crore, the allocation for agriculture and related sectors is up 19% over the previous year and the government will shell out more under pension schemes for the needy. The Opposition, however, trashed the Budget. Indian National Lok Dal leader Abhay Singh Chautala called it "jugglery of figures".

The ₹1.83 trillion budget, presented by CM Manohar Lal Khattar in the state assembly, sets aside ₹400 crore for the Haryana Gau Sewa Aayog, a 10-time increase in the amount sanctioned last year for the body tasked with taking care of stray cattle.

India expects fuel demand to grow 4.7% next fiscal

INDIA'S FUEL DEMAND is likely to grow 4.7% in the next fiscal year, initial government estimates showed. Fuel consumption in 2023-24, a proxy for oil demand, could rise to 233.8 million tonne (mt) from the revised estimate of 222.9 mt for the current fiscal year ending in March, according to government forecasts. The estimates were released on the website of the Petroleum Planning and Analysis Cell (PPAC), a unit of the oil ministry.



India is the world's third-biggest oil importer and consumer. Domestic demand for gasoline, used mainly in passenger vehicles, is expected to rise by 7.1% to 37.8 mt, while diesel

consumption was seen growing by about 4.2% to 90.6 mt, the data showed. State refiners' petrol and diesel sales rose in the first two weeks of February from the same period last month, preliminary data showed, boosted by a pick up in transport of goods and mobility. Consumption of aviation fuel would likely increase by 14% to 8.6 mt, compared with the revised estimate of 7.4 mt for the year ending March 2023. —REUTERS

Corporate affairs ministry permits physical filing of eight forms

SURABHI
New Delhi, February 23

AMID THE ONGOING technical glitches on its upgraded portal, the ministry of corporate affairs has permitted physical filing of eight company forms till March 31, 2023 to ensure that companies can raise funds and follow deadlines.

These forms include those relating to filing of prospectus-related documents and private placement, filing of resolutions related to prospectus related documents and private placement, allotment of shares, letter

of offer of buyback of shares, as well as declaration of solvency.

"Representations have been received in the ministry requesting for clarification about filing of Form GNL-2, for the purposes of filing prospectus related documents, MGT-14, PAS-3 and SH-8 during February 22, 2023 and March 31, 2023 due to process of stabilisation of 45 forms launched with effect from January 21, 2023. The stakeholders have further stated that such forms are required to be filed due to time-bound activities," the ministry of corporate

affairs (MCA) said.

It has accordingly permitted companies to file these forms in physical mode, duly signed by the persons concerned as per requirements of the relevant forms, along with a copy in electronic media, with the Registrar of Companies, without payment of fees. The filing will have to be accompanied by an undertaking from the company that it will also file the relevant form in electronic form on the MCA-21 portal, along with the relevant fee. No additional fees will be charged.

NOTICE

NOTICE is hereby given that the Certificate(s) for 334 Equity Shares face value Rs.10/- with certificate no 5041, Dist. Nos. 7996270 to 7996603 of **ABBOTT INDIA LTD.** Standing in the name(s) of Late. Gajanan Prabhakar Varde & Shantia Gajanan Varde has/have been lost or mislaid and the undersigned has/have applied to the Company to issue duplicate Certificate(s) for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office. **ABBOTT INDIA LTD., 3-4 CORPORATE PARK, SION-TROMBAY ROAD, MUMBAI - 400 071** within one month from this date else the company will proceed to issue duplicate Certificate(s).

Date : 24/02/2023

Shanta Ganjanan Varde

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FORM B PUBLIC ANNOUNCEMENT	
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]	
FOR THE ATTENTION OF THE STAKEHOLDERS OF RASIKAL SANKALCHAND JEWELLERS PRIVATE LIMITED	
PARTICULARS	DETAILS
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2. Date of Incorporation of Corporate Debtor	28th March 2000
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies- Mumbai
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9. Address and Email of the liquidator as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai -400053 Email: gajeshjain@gmail.com
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Sd/-
Gajesh Labhchand Jain
Liquidator of Rasikal Sankalchand Jewellers Private Limited
IBBI Regn No.: IBBI/PA-001/IP-P-01697/2019-2020/12588

Date : 23.02.2023
Place : Mumbai

VR DAKSHIN PRIVATE LIMITED (Formerly Sugam Vanija Holdings Private Limited) CIN: U74899KA1987PTC070519 Regd Office: VR Bengaluru, Plot No. 11B, Sy No. 40/9, Dyvasandra Industrial Area Stage II, KR Puram Hobli, Bengaluru -560 048, Karnataka Website: www.vrbengaluru.com ; Email ID: cs_vrb@virtuousretail.com				
EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED AS ON 30.06.2022				
Sr. No	Particulars	Quarter ended June 30, 2022 (Unaudited)	Preceding Quarter ended March 31, 2022 (Unaudited)	Preceding Year ended March 31, 2022 (Audited)
1	Total Income from Operations	549.47	617.08	1,735.64
2	Net Profit / (Loss) for the period before Tax	(221.04)	(5.70)	(977.43)
3	Net Profit / (Loss) for the period after tax	(222.26)	(6.97)	(977.20)
4	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period]	(222.26)	(6.43)	(976.66)
5	Paid up Equity Share Capital	0.20	0.20	0.20
6	Reserves (excluding Revaluation Reserve)	(3,720.89)	(3,498.63)	(3,498.63)
7	Net worth	(3,498.43)	(3,498.43)	(3,498.43)
8	Paid up Debt Capital / Outstanding Debt	13,634.13	13,657.25	13,657.25
9	Debt Equity Ratio	(3.66)	(3.90)	(3.90)
10	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
11	1. Basic:	(10.153)	(3.18)	(44.637)
12	2. Diluted:	(10.153)	(3.18)	(44.637)
11	Debt Service Coverage Ratio	0.30	1.52	0.31
12	Interest Service Coverage Ratio	0.42	0.99	0.39

Notes:

- The unaudited standalone Financial Results (Under Ind AS) of the Company for the quarter ended June 30, 2022, have been approved by the Board of Directors of the Company at its meeting held on February 22, 2023. The Statutory auditors have expressed an unmodified audit opinion.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/annual financial results are available on the websites of the Stock Exchange(s) at www.bseindia.com

By the Order of the Board
Sd/-
Tariq Chinoy
Director
DIN:08830666

Place : Mumbai
Date : 22-02-2023

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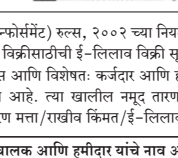


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दूरधनी : ०२२-४३६८३००९, ४३६८३०८८, फॅक्स : ०२२-४३६८३०८९, ई-मेल : arabankofbaroda.co.in

स्थावर आणि जंगम मिळकतीच्या विक्रीसाठी विक्री सूचना
परिशिष्ट IV-६ [नियम ६(२) आणि ८(६) च्या तनुद्री]

सिक्वियुटी इंटेस्ट (एफोर्समेंट) रुस, २००२ च्या नियम ८(६) व ६(२) च्या तनुद्री सहवाचता सिक्वियुटीदाखोन्न अंकेट फिक्स्चरस आणि फायनान्सिअल असेस अण्ड एफोर्समेंट ऑफ सिक्वियुटी इंटेस्ट अंकेट, २००२ अन्वये स्थावर मिळकतीच्या विक्रीसाठीची ई-लिलाव विक्री सूचना.

याद्वारे सामान्य ज्ञेता आणि विशेषतः कर्जदार आणि हमीदार यांना सूचना देण्यात येते की, खालील वर्णिलेली स्थावर मिळकत ताण धनकोडेड गहाण/प्रभातर आहे जिच्या कच्चा बँक ऑफ बड़ोदा, ताण धनकोडेता प्राधिकृत अधिकार्याने घेतला आहे. त्या खालील नमुद ताण धनकायमधील ताण धनकोडेता थकाकीच्या वसुलीसाठी "जे आहे जेणे आहे", "जे काही आहे तेणे आहे" आणि विनाअंवल तलवने विकण्यात वेणार आहे. कर्जदार/हमीदार/ताण मत्ता /राखीव फिक्स ई-लिलावची तारीख आणि वेळ, इअर आणि बोली वाडविण्याची रक्कत याची नमुद केली आहे.

अ. क्र.	कर्जदार / संचालक आणि हमीदार यांचे नाव आणि पत्ता	स्थावर मिळकतीचे वर्णन सह ग्रात भार काही असल्यास	एकूण थकाकी	१. ई-लिलावाची तारीख आणि वेळ २. ई-लिलाव वाळू वेळ आणि सभायती वाळू वेळ बोली सादरी-कण्याची अंतिम तारिख आणि वेळ	(१) राखीव किमत (२) मालमत्तेची इअर रक्कम (३) बोली वाडविण्याची रक्कम	१. इअर भगणा खाते क्र. २. आयएफएसडी कोड ३. बँक ऑफ बड़ोदा शाखा	१. कच्चाची कच्चा (सांपासिक/प्रत्यक्ष) २. मिळकतीच्या निरिक्षणीची तारीख ३. वेळ
१	१) मे. रूप टेक्नॉलॉजी प्रायव्हेट लिमिटेड (कर्जदार) २) १४/२०, आनंद नगर, वाकोला पोलीस स्टेशन लेन, सांताक्रुझ (पू.), मुंबई - ४५. ३. श्री. उमंग दोलतनगर मेहता (संचालक व हमीदार) ४. श्री. समीर दोलतनगर मेहता (संचालक व हमीदार) ५. श्री. नीलेश दोलतनगर मेहता (संचालक व हमीदार) पत्ता : बी - १, विओसांफिकल कालेनी, जुहु तारा मार्ग, जे. डब्ल्यू. मरिआट हॉटेलजवळ, जुहु, मुंबई - ४१. ६. श्री. उमंग दोलतनगर मेहता - एचयूएफ (हमीदार) ७. श्री. समीर दोलतनगर मेहता - एचयूएफ (हमीदार) ८. श्री. नीलेश दोलतनगर मेहता - एचयूएफ (हमीदार) ९. श्रीमती तेजल उमंग मेहता (हमीदार) १०. श्रीमती तुषार समीर मेहता (हमीदार) ११. श्रीमती योना नीलेश मेहता (हमीदार) १२. श्री. दोलतनगर एल मेहता एचयूएफ (हमीदार (मयम) पत्ता - बी - १, विओसांफिकल कालेनी, जुहु तारा मार्ग, जे. डब्ल्यू. मरिआट हॉटेलजवळ, जुहु, मुंबई - ४१.	टेनेमेंट नं. १५/१२०, इमारतीचे नाव आनंद नगर ओम को-ऑप. हाऊसिंग सोसायटी लि., नेहरू रोड, सांताक्रुझ (पूर्व), मुंबई - ४५० ०५५, सीटीएस क्र. ३५० धाराक बॅंमिनीच्या सर्व त्या भाग व भूखंडावर निर्मित, गाव वांटे (पूर्व), नेहरू रोड, सांताक्रुझ (पूर्व), नोदणीकरण जिल्हा व उपजिल्हा मुंबई उपनगरीतील. मोजापट्टी १९८० चौस फूट क्लिअर अप शेड.	०९.११.२०२० रोजी र. १६५८७००२५/- अंकिद दि. १०.११.२०२० पासून पुढील त्याच, कावदेशीर शुल्क व अन्य प्रभाव जवा वसुली तारखेपर्यंत	१. २९.१३.२०२३ २. १२.१३.२०२३ ३. २८.०३.२०२३ आणि सायं. १७.०० वा.	१) रु. १६२.०० लाख २) रु. १६.१० लाख ३) रु. १.०० लाख	१. ०३८३०२०००१२३१२. २. BARBODALBOM (पाचवा स्ट्रेट शुन अहटे) ३. बल्लाई स्टेट	१. सांफिकल २. १३.०३.२०२३ ३. रु. ११.०० वा. ते दु.०१.०० वा.

विक्रीच्या तनुद्रीवारा अटी आणि शर्तीकाली कृपया <https://www.bankofbaroda.in/e-auction.htm> आणि <https://bob.auctiontender.net/EPROC/> अण्डे दिल्ल्या लिंकच्या संदुद च्यावा. संभाव्य बोलीतदार फोन क्र. ०२२-४३६८३०० मोबाईल क्र. ८१९९२३०१०९ व प्रतिफुलत अधिकार्याला सुदुदा संसुद रक्कत याकतत.

सर्फेसी अंकेट २००२ अन्वये ३० दिवसांची सांविधिक विक्री सूचना
सिक्वियुटी इंटेस्ट अण्ड (एफोर्समेंट) रुस २००२ च्या नियम ८(६) सह वाचता

कर्जदार/हमीदार यांना याद्वारे सूचित करण्यात येते की ते विक्रीच्या तारखेपुर्वी कोणत्याही वेळी थकाकी/परिवय/प्रभाव आणि खर्च दान करून ताण विमोचित करण्यासाठी हक्कदार आहे. कम्सु केलावस मिळकतीच्या लिलाव/विक्री करण्यात येईल आणि उर्वरित थकाकी काही असल्यास त्याच आणि खर्चासह वसुली करण्यात येईल.



विनांक : २.०३.२०२३
टिकाण : मुंबई

सही / -
प्राधिकृत अधिकारी

[illegible][illegible][illegible][illegible][illegible]

प्रपत्र क्र. सीएफ २
 कंपनी अधिनियम २०१३ च्या कलम २३०(३) आणि कंपनी अधिनियम २०१६
 (तडबोड, व्यवस्था आणि विलीनीकरण) च्या कलम ६१३ च्या अनुषंगाने
 राष्ट्रीय कंपनी कायदा न्यायधिकरण मुंबई खंडपीठ यांच्या समक्ष,
सीए(सीएफ)/४४/एमबी-४/२०१३
 आणि कंपनी कायदा, २०१३ च्या कलम २३० ते २३२ च्या बाबतीत
 आणि

[illegible]

परिशिष्ट IV
(नियम 8(1) पहा)

ताबा सूचना
(स्थावर मालमतेसाठी)

ज्या अर्थी,

निम्नल्पावृत्त कार्ड **इंडियाबुल्स हाउसिंग फायनान्स लिमिटेडचे (CIN:L65922DL2005PLC136029)** सिव्कोयिटीहाउजेरान ऑफ फायनान्शियल असेट्स अँड रिस्कमॅनॅज्मन ऑफ फायनान्शियल असेट्स अँड एम्प्लोईमेंट ऑफ सिव्कोयिटी इंटरस्टेड अँड, 2002 च्या नियमे प्राम्थिकृत अधिकारी आणि सदर सूचना प्राप्त झाल्ल्याच्या दिनांकापासून सध्द 60 दिवसांच्या आत **28.08.2021** रोजी सूचना नमुने केली जाईल आणि अधिक रक्कम रु. **3,27.31,331.63** (रुपये तीन करोड सत्तावीस लाख एकतीस हजार तीसशे एकतीस आणि त्रैसध्द पैस फक्त) साठी कर्ज खते कर. **HLAPLOW00259825** या रकमेची परत फेड करण्याची दिनांक **18.08.2021** पासून ते प्रत्यक्ष भरणा करपर्यंतची मागणी, सूचना कर्जदार अफजल इन्वन्ल कर्पाडिवा उर्फ अफजल मोहम्मद इन्वन्ल कर्पाडिवा आणि नबिला ए. कर्पाडिवा उर्फ नबिला अफजल कर्पाडिवा यांना कलम 13(12) सह सिव्कोयिटी इंटरस्टेड (एम्प्लोईमेंट) रूल्स, 2002 चा नियम 3 अन्वये प्राप्त झालेल्या अधिकाऱात जारी केली.

सदर रकमेची परतफेड करण्यात कर्जदार अपयशी ठरल्यामुळे याद्वारे कर्जदार आणि सर्वसाामान्य जनतेला सूचना देण्यात येते की, सदर कायद्याचे कलम 13 च्या उक्त कलम (4) सह सिव्कोयिटी इंटरस्टेड (एम्प्लोईमेंट) रूल्स, 2002 चा नियम 8 अन्वये प्राप्त झालेल्या अधिकाऱात खाली नमूद केलेल्या मालमतेचा निम्न स्वाक्षरीकाराने प्रतिकात्मक **ताबा 22.02.2023** रोजी घेतलेला आहे.

विशेषतः कर्जदार आणि सर्वसाामान्य जनतेला याद्वारे खबरदार करण्यात येते की, या मालमतेचे व्यवहार करू नयेत आणि कोणत्याही व्यवहाराने **इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड** चे कर्ज आकारणी रु. **3,27.31,331.63** (रुपये तीन करोड सत्तावीस लाख एकतीस हजार तीसशे एकतीस आणि त्रैसध्द पैस फक्त) पुढील जागेत **18.08.2021** पासून प्रत्यक्ष भरणा करपर्यंत लागेल.

कर्जदाराचे लक्ष्य कलम 13 चे उक्त कलम (8) च्या मालमता / मालमतेला युक्त करप्पासादी उल्लंघन वेळेकडे आकर्षित केले जात आहे.

स्थावर मालमतेचे वर्णन

डॉ. आनंदराव नायर मार्ग येथे स्थित भायळळ विभागाच्या प्लॉट क्र.सी.एस. 1903(पी) आणि 1904 (पी) वर निर्मित "कपतलूक हाईस्टेड" (कपतलूक हाईस्टेड सीएएसएस लि.) म्हणून ओळखल्या जाणाऱ्या इमारतीच्या चौकोनच्या मजल्यावर फ्लॅट क्र. 242 मध्ये ते सर्व, आग्नीप्राणा होणेशे स्टेशन जवळ, मुंबई - 4000011, महाराष्ट्र आणि मागित 142व्दे अवर फूट (बिल्ट अप परिचा) मजल्यास 133 स्क्वेअर मीटर्स किंवा लक्षाव्द आकाराचा समाविष्ट, सोसायटीच्या शेअर्सहोतली एकूट अंतर इमारतीमध्ये 72 स्तरावर दोन कार पार्किंगची जागा क्र. 211 आणि 212 सहोत एकत्र, ये खालील प्रमाणे परिच्य आहे.

पूर्व : टाटलर ड्रीड अनुसार
पश्चिम : टाटलर ड्रीड अनुसार
उत्तर : टाटलर ड्रीड अनुसार
दक्षिण : टाटलर ड्रीड अनुसार

सही/-
अधिकृत अधिकारी

तारीख : 22.02.2023
स्थळ : मुंबई

इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड

फॉर्म बी जारीर उद्योषण (द इन्साल्वन्सी अँड बँक्रेप्टसी बोर्ड ऑफ इंडिया (लिक्विडेशन प्रॉसेस) रगुलेशन्स २०१६ च्या गुरुलेखन १२)		
रसिककाल संलघतचंर ज्वेलस प्रायव्हेंट लिमिटेडच्या स्टेकहोल्डर्सच्या माहितीसाठी		
खण	तपशील	
१. कॉर्पोरट कर्रंडादारांचा नांव	रसिककाल संलघतचंर ज्वेलस प्रायव्हेंट लिमिटेड	
२. कॉर्पोरट कर्रंडादारांच्या स्थापनेची तारीख	२८ मार्च, २०००	
३. कॉर्पोरट कर्रंडादारांच्या अनंरगत स्थापित/नॉनलीक्यूअर आठे ते प्राथमिकत्व	कंपनी निवर्क-मुंरुई	
४. कॉर्पोरट कर्रंडादारांच्या कॉर्पोरट आयडेंटिफिकेशन नंबर/कॉर्पोरट कर्रंडादारांच्या लिमिटेड लायबेल्सची आयडेंटिफिकेशन क्र.	यु३६९००पराए२०००पीसीटी२५३६२	
५. कॉर्पोरट कर्रंडादारांच्या नॉनलीक्यूअर कार्यालय व मुख्य कार्यालय (असल्या) हांचा पत्ता	शोरूम, तळमजला, लक्वव्हालन स्टेट्स, पुजा हॉटेल समोर, एम.जी. रोड, घाटकोपर पूर्व, मुंबई, मुंरुई शहर, मा. ४०००७५.	
६. कॉर्पोरट कर्रंडादारांच्या बाबतची नादारी प्रक्रिया चरु होण्याची तारीख	२१ फेब्रुवारी, २०२३.	
७. नादारी निर्णय प्रक्रिया मुळ होण्याची तारीख	२१ फेब्रुवारी, २०२३, परिसमापकाच्या कृतीमधील नादारी परिसमापकाद्वारे आदेशाच्या पावतीची तारीख (सम्यनियम परिसमापती आदेश टिंक: ३५ फरवारी, २०२३)	
८. परिसमापका रहस्यत कृती करणारे नादारक व्यवसायिक नाव आणि नॉनलीक्यूअर क्रमांक	गजेश गजेश जैन आयबीबीआय नॉनलीक्यूअर क्रमांक: आयबीबीआय/आयबीबी-००१/आयपी-००१/आयपी-००१६९९/२०१९-२०२०/१२५८८८.	
९. मंडळात नॉनलीक्यूअर असलेला समापकाच्या पत्ता आणि इमेल	०६०, लिक्विडर सोसायटी, शाशी नगर, रसिगत ओमेगा रोड, अपेरी पश्चिम, मुंरुई-४००००३. ईमेल: gajeshjain@gmail.com	
१०. समापकाच्या पायबळवळ करपायाद्वारे असलेला पत्ता आणि इमेल	सी-६०२, मी ब्रिज कॉर्ट, वीर देसाई रोड लतन, आश्रय नगर, अपेरी पश्चिम, मुंरुई-४००००३. ईमेल: liquidation.rasika@gmail.com	
११. दावे सादर करपाची अंतिम तारीख	२३ मार्च, २०२३.	
सूचना याद्वारे देण्यात येते आहे की, रासिकक कंपनी लिक्विडेशनमध्ये, मुंरुई चंरचे १९ फेब्रुवारी, २०२३ (परिसमापक आदेश) कृती करणारा पत्ता नारा व्यवसायिकाद्वारे आदेशाच्या पावतीची तारीख २१ फेब्रुवारी, २०२३ आठे) रोजी रसिककाल संलघतचंर ज्वेलस प्रायव्हेंट लिमिटेड च्या रिगितल नादारी प्रक्रिया चरु करपाच्या आदेशा दिाह आहे. रसिककाल संलघतचंर ज्वेलस प्रायव्हेंट लिमिटेड च्या स्ट्रेटहोलडर्स यादर १० च्या समोरीत पायबळ परिसमापकाद्वारे २३ मार्च, २०२३ रोजी किाया नवी नवी ल्याचे यादर करपाच्यासाठी आदेश सोडण्यात येत आहे. लिक्विड फरकानी न्यायच्या पुरासलेशे वरचे केळ स्ट्रेटहोलडर्स किायात दादर करावेत, सूंर इतर फरकी, व्यक्तीतर, ठावलादी या स्ट्रेटहोलडर्स किायात न्यायच्या पुरासलेशे वरचे दादर करू शकतात.		
१२. दावे सादर करपाची तारीख	२३ मार्च, २०२३.	
रसिककाल संलघतचंर ज्वेलस प्रायव्हेंट लिमिटेड च्या परिसमापक आयबीबीआय नॉन. क. आयबीबीआय/आयपी-००१/आयपी-००१/आयपी-००१६९९/२०१९-२०२०/१२५८८८.		
निर्माण: २३.०३.२०२३ टिकाण: मुंरुई	गजेश लक्वव्हालन जैन	सही/